

in false cases, the supporters of D. P. Yadav and S.J.P. workers. Behind all these things is the conspiracy of Uttar Pradesh Government. There is terror in the entire area.

I demand a statement of the hon. Home Minister and an open discussion on this issue in the House.

[English]

MR. SPEAKER : He is speaking. You sit down.

*Not recorded.

[Translation]

SHRI VISHWANATH SHASTRI (Gazipur) : Mr. Speaker, Sir, I would like to draw the attention of the Minister of Agriculture towards Uttar Pradesh, especially towards the loot and exploitation of agriculturists in Gazipur district.

In Gazipur district, the District Magistrate has issued orders to retail traders of fertiliser to sell the old stock of fertilisers at old rates. On the contrary wholesale dealers have been ordered to sell the old stocks at revised rates. According to the District Magistrate of Gazipur, these orders have been issued to them on the directions of the State Government and the Central Government.

I would like to ask the hon. Minister as to what is the factual position. Our demand is that the Government should issue orders for selling the old stock at old rates.

If the District Magistrate has issued orders to sell the old stocks at new rates contrary to the orders of the Government, I would demand, through you, that action should be taken against him.

SHRI JANGBIR SINGH (Bhiwani) : Mr. Speaker, I am thankful to you for giving me an opportunity to speak. I would like to draw the attention of the Home Minister through you, towards Hissar district of Haryana which has been converted into a torture camp

these days...*of Haryana stopped the trucks and...*committed...by shooting the persons in the compound of Bhanu Industries and approximately eleven persons were detained in a very small room. They were kept in a Torture camp. Sir, today, on the 9th August, we are paying homage to the memory of the revolutionary martyrs who laid down their lives while fighting against the destructive forces. On the other hand such an incident is taking place in Haryana.

*Not recorded.

[English]

MR. SPEAKER : That which cannot go on record, may not go on record.

[Translation]

SHRI JANGBIR SINGH : Mr. Speaker, Sir, I would like to draw your attention to the fact that without arresting and without keeping in police custody, 11 persons were confined to a dark cell where there was no arrangement of light or fans and even the toilet facilities were not there. A poisonous atmosphere was created by confining 11 persons in torture camp at such a place. This incident has surpassed even the notorious black hole incident of Calcutta. In protest against this incident, the entire Hissar is observing a total bandh. Under the orders of the Chief Minister, neither the Police Chief nor any Deputy Commissioner is listening to the grievances of the people. I would like to draw the attention of the Home Minister, through you that despite his assurance on the floor of the House that there won't be any misuse of TADA, an industrialist, who also happens to be a legislator of Haryana Vikas Party, is being prosecuted under TADA. Such actions under Terrorist Act should be stopped. Eleven people have been detained under this Act which is also a gross misuse of TADA.

MR. SPEAKER : That is enough, please take your seat now.

SHRI JANGBIR SINGH : Sir, today the situation is that in Haryana, the office of the truck union has been converted into a Police camp.

MR. SPEAKER : Alright, Now, please take your seat.

SHRI JANGBIR SINGH : Not only this, the Jindal Factory has been converted into a Police contonment.

[English]

MR. SPEAKER : Whatever he says now will not go on record. Only Shri Ram Prasad Singh will go on record. (*Interruptions*)*

[Translation]

SHRI RAM PRASAD SINGH (Bikramganj) : Mr. Speaker, Sir through you I would like to draw the attention of the Government towards its apathy shown to the legitimate demands of the Central Government Health Service employees. Sir, the Government has turned a blind eye towards their problems. These employees have been raising their demands from time to time. Their main demand is that their promotions too should be on the lines of other Government employees. They had reached an agreement in this regard on September 11, 1989 with the then Health Minister, Shri Rafiq Alam, but unfortunately, that agreement has not been implemented yet. Further, on March 23, 1990 the Government promised to provide them 'Patient Care Allowance' and also give them promotion by 31-1-1991 but even those promises have not been fulfilled so far. Now, those employees have gone on a strike as a result of which the patients are facing great difficulties on the one hand and the employees too are suffering in no small means. Therefore, through you, I request the Government to accept their demands and allow them to lead a respectable life.

*Not recorded.

SHRI HARI KEWAL PRASAD (Salempur) : Mr. Speaker, Sir, the entire House had expressed its serious concern over the growing atrocities on the Harijans, especially in the context of the carnage in Andhra Pradesh, in which Harijans were the victims. With your kind permission, I would like to bring to the notice of the House, an incident which took place in the Chain Khela village of Unnao district of Uttar Pradesh, in which three Harijans were burnt alive. Out of these three Harijans, two by name Prem Chand Raidas and Kishan Raidas, were shot dead, cut into pieces and consigned to the flames by two landlords of Mustafabad, alleged to be B.J.P. activities. A woman, Shrimati Chandrika Devi, who came to the rescue of the two victims, was also pushed into the fire by these landlords and thus three Harijans were killed.

Sir, the fault of these innocent victims was that they refused to do forced labour at the instance of these land lords. Though this horrible incident occurred at a place adjacent to the village of Shri Eijas Rizvi, the State Food and Civil Supplies Minister, yet not a single representative of the State Government deemed it necessary to visit the scene of this heinous crime. It seems that the Police too wants to cover up the incident. Fear talks the entire village. The State Government has not ordered any inquiry whatsoever into the incident.

Sir, through you, I request that necessary steps be taken to apprehend the culprits, said to be B.J.P. activists, involved in this crime to take stringent action against them, to put an end to the atrocities perpetrated on the people living in that area and to remove the fear psychosis that has enveloped that area. (*Interruptions*)

[English]

SHRI ARJUN CHARAN SETHI (Bhadrak) : Sir, a serious situation has arisen due to the recent judgement of the Supreme Court. The Supreme Court in their judgement dated 4-4-91